

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408

IA/620/ND/2023 in IB/632/ND/2022

IN THE MATTER OF:

M/s Hukum Chand Fabrics Private Limited	...	Applicant
Versus		
M/s Bee k Bee Prints Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 17.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saral Bhushan, Mr. Ashish Upadhyay,
Mr. Vasu Bhushan, Mr. Nipun Bhushan, Advts.
For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. Proxy-Counsel for the Corporate Debtor is present and stated that both the main counsels are not available today. It is made clear that if they fails to appear before this Tribunal on the next date of hearing, the matter will be proceeded further.

Post this matter on 29.05.2023.

Interim order to continue.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)